

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 14**

**IA 4832/2023 (NEW IA) in C.P. (IB)/619(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 26.10.2023**

**NAME OF THE PARTIES:    NICO EXTRUSION LIMITED VS NICOMET**  
**INDUSTRIES LIMITED**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 4832/2023**

- 1) Mr. Rishabh Chandna, Ld. Counsel for the Applicant, Liquidator of the Corporate Debtor is present.
- 2) The limited prayer in the present Interlocutory Application is for placing on record 12<sup>th</sup> Progress Report for the quarter ended on 30.09.2023 as per the Regulation 15 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.
- 3) The said Progress Report is taken on record. No order is called for.

4) The Interlocutory Application bearing IA No. 4832 of 2023, is disposed of as Allowed.

5) Registry is directed to list the main Company Petition as and when new Application, if any, filed by the Parties come up on Board.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare